

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 24/MP/2014**

**Sub:** Petition invoking (a) sections 61 and 79 of the Electricity Act, 2003; (b) Articles 12, 13 and 17 of the PPA date 6.2.2007; and (c ) clauses 4.7 and 5.17 of the Competitive bidding guidelines.

Petitioner : Adani Power Limited, Ahmadabad

Respondent : Gujarat Urja Vikas Nigam Limited, Vadodara.

Date of hearing : 17.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member

Parties present : Shri Amit Kapoor, Advocate for the petitioner  
Shri Gaurav Dudeja, Advocate for the petitioner  
Shri Malav Deliwala, APL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the issues involved in the present petition are similar to Petition No. 155/MP/2012 and requested to issue notice to the respondent. Learned counsel for the petitioner further submitted that the copy of the petition has already been served on the respondent.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondent.

3. The Commission directed the respondent to file its reply by 2.5.2014, with an advance copy to the petitioner who may file its rejoinder, if any, on or before 13.5.2014.

4. The petition shall be listed for hearing on 22.5.2014 on admissibility of the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**